

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP No. 55/241/HDB/2023

AND

**Comp. Application 34/2023, IA (CA) 271, 270 & 269/2023 in CP No. 55/241/HDB/2023
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Smt. S Chandrakala

...Petitioner

AND

M/s. Lakshmi Stone Crushing Co Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 55/241/HDB/2023

Learned Counsel Mr Nikunj Dugar, for petitioner present through Video Conference.

Learned Counsel Mr R Prabhakar, for Respondent nos 1 and 2 present through Video Conference.

Learned Counsel Mr D S Divakar for Respondent No.4 present through Video Conference.

Despite availing sufficient time counters not filed. At request time extended for filing counter by 10 days on condition that if counters are not filed opportunity stands forfeited. Pursuant to the same copy of the same be served on the company petitioner and rejoinder if any shall be filed within a week thereafter.

Matter adjourned to 13.06.2024.

Comp. Application 34/2023

Learned Counsel Mr Nikunj Dugar, for applicant present through Video Conference.

Learned Counsel Mr R Prabhakar, for Respondent nos 1 and 2 present through Video Conference.

Learned Counsel Mr D S Divakar for Respondent No.4 present through Video Conference.

Despite availing sufficient time counters not filed. At request time extended for filing counter by 10 days on condition that if counters are not filed opportunity

stands forfeited. Pursuant to the same copy of the same be served on the applicant and rejoinder if any shall be filed within a week thereafter.

Matter adjourned to 13.06.2024.

IA (CA) 271/2023

Learned Counsel Mr Nikunj Dugar, for applicant present through Video Conference.

Learned Counsel Mr R Prabhakar, for Respondent nos 1 and 2 present through Video Conference.

Learned Counsel Mr D S Divakar for Respondent No.4 present through Video Conference.

Despite availing sufficient time counters not filed. At request time extended for filing counter by 10 days on condition that if counters are not filed opportunity stands forfeited. Pursuant to the same copy of the same be served on the applicant and rejoinder if any shall be filed within a week thereafter.

Matter adjourned to 13.06.2024.

IA (CA) 270 /2023

Learned Counsel Mr Nikunj Dugar, for applicant present through Video Conference.

Learned Counsel Mr R Prabhakar, for Respondent nos 1 and 2 present through Video Conference.

Learned Counsel Mr D S Divakar for Respondent No.4 present through Video Conference.

Despite availing sufficient time counters not filed. At request time extended for filing counter by 10 days on condition that if counters are not filed opportunity stands forfeited. Pursuant to the same copy of the same be served on the applicant and rejoinder if any shall be filed within a week thereafter.

Matter adjourned to 13.06.2024.

IA (CA) 269/2023

Learned Counsel Mr Nikunj Dugar, for applicant present through Video Conference.

Learned Counsel Mr R Prabhakar, for Respondent nos 1 and 2 present through Video Conference.

Learned Counsel Mr D S Divakar for Respondent No.4 present through Video Conference.

Despite availing sufficient time counters not filed. At request time extended for filing counter by 10 days on condition that if counters are not filed opportunity stands forfeited. Pursuant to the same copy of the same be served on the applicant and rejoinder if any shall be filed within a week thereafter.

Matter adjourned to 13.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)